#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 254 OF 2018 & IA NO. 1060 OF 2018 & IA NO. 1621 OF 2018

# Dated: 11<sup>th</sup> December, 2018

## Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

#### In the matter of:

Pragathi Group Versus Karnataka Electricity Regulatory Commission & Ors.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Ananatha Narayan M.G	
Counsel for the Respondent(s)	:	Mr. Balaj Srinivasan Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R-4	

### <u>ORDER</u>

#### IA NO. 1621 OF 2018 (Appl. for delay in filing the reply)

Learned counsel appearing for Respondent No. 3 submitted that, there is a delay of 35 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 3, as stated above, placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1621 of 2018, for delay in filing the reply is allowed. IA stands, disposed of.

## APPEAL NO. 254 OF 2018 & IA NO. 1060 OF 2018

Admit. Issue notice to the Respondents returnable on 12.12.2018.

Learned counsel appearing for the Appellant submitted that he do not wish to file any rejoinder to the reply filed by the Respondents. Submission made by the learned counsel appearing for the Appellant, as stated above, placed on record.

Post this matter along with <u>Appeal No. 42 of 2018 & IA No. 214 OF 2018 &</u> <u>Batch for hearing</u> as the connected matters have been heard substantially before the bench of Hon'ble Judicial Member, Justice N.K.Patil and Hon'ble Technical Member, Mr. S.D. Dubey earlier on several occasions.

In view of the above, list this matter on Wednesday, <u>12.12.2018 before the</u> <u>same bench at 2.30 PM (Special Bench)</u>, as agreed by the learned counsel appearing for both the Parties.

# (Ravindra Kumar Verma) Technical Member

(Justice N. K. Patil) Judicial Member

kt/pk